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Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.2172/2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.Sarweshwar Jha, Member(A)

New Delhi, this the 9th day of September, 2004

Parmod Kumar,
Senior Accountant,
ITBP, Ministry of Home Affairs,
Block No.2, CGO Complex,
Lodhi Road, New Delhi

....Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

Union of India and ors. Through

1. The Secretary,
Ministry of Finance (Department of Expenditure),
South Block,
New Delhi

2. The Controller General of Accounts,
Ministry of Finance,
Department of Expenditure,
7th Floor, Lok Nayak Bhawan,
New Delhi

....Respondents

Order(Oral)

Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that the applicant would submit a proper representation seeking relaxation pertaining to the rigours of the rules and thereafter if necessary, would take recourse under the law.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.


(Sarweshwar Jha)
Member(A)


(V.S. Aggarwal)
Chairman

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